

**NOTIFICATION re. CENTRAL APPRENTICESHIP COUNCIL (AMENDMENT RULES, ETC.)**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY): On behalf of Shri S. C. Jamir.

I beg to lay on the Table—

(1) A copy of the Central Apprenticeship Council (Amendment) Rules, 1968, published in Notification No G.S.R. 1250 in Gazette of India dated the 6th July, 1968, under sub-section (3) of section 37 of the Apprentices Act, 1961. (Hindi and English versions). [Placed in Library. See No. LT-1420/68.]

(2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1968, published in Notification No. SO 2384 in Gazette of India dated the 6th July, 1968 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1421/68.]

(3) A copy of the Industrial Disputes (Central) Amendment Rules, 1968 published in Notification No. GSR 1059 in Gazette of India dated the 8th June 1968, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-1422/68.]

(4) A copy of the Iron Ore Mines Labour Welfare Cess (Second Amendment) Rules, 1968, published in Notification No. GSR 1251 in Gazette of India dated the 6th July, 1968, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-1423/68.]

(5) A copy of the Revised Estimates for the year 1967-68 and Budget Estimates for the year 1968-69 of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1424/68.]

(6) A copy of the Employees' State Insurance (Central) Third Amendment Rules, 1968, published in Notification No. GSR 1006 in Gazette of India dated the 1st June, 1968, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-1425/68.]

(7) A copy of Government Resolution No. WB15(24)/67 dated the 20th June, 1968 regarding Government decisions on recommendations made by the Central Wage Board for Electricity undertakings. [Placed in Library. See No. LT-1426/68.]

(8) (i) A copy each of the following Notifications under sub-section (3) of section 34 of the West Bengal Mining settlements (Health and Welfare) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

(a) The West Bengal Mining Settlements (Health and Welfare) (Election of Members) Rules, 1967, published in Notification No. PH|5565|2R-1|66 Pt. I in Calcutta Gazette dated the 22nd September, 1967.

(b) The Mines Board of Health (Conduct of Business/Rules, 1968, published in Notification No. PH|711|2R 1|66 Pt. IV in Calcutta Gazette dated the 25th March, 1968.

(ii) A Statement showing reasons for delay in laying the above notifications. [Placed in Library. See No. LT-1427/68.]

**NOTIFICATIONS re. REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, ETC.**

SHRI M. YUNUS SALEEM: I beg to lay on the Table—

(1) A copy of the Registration of Electors (Second Amendment)

:[Shri M. Yunus Saleem]

Rules, 1968, published in Notification No. SO 1519 in Gazette of India dated the 25th April, 1968, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1428/68].

(2) A copy of Notification No. SO 1524 published in Gazette of India dated the 30th April 1968 under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1429/68.]

(3) A copy each of the following Notifications under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

(i) The Conduct of Elections (Amendment) Rules, 1968, published in Notification No. S.O. 1433 in Gazette of India dated the 19th April, 1968.

(ii) The Conduct of Elections (Second Amendment) Rules, 1968, published in Notification No. S.O. 1520 in Gazette of India dated the 25th April, 1968.

[Placed in Library. See No. LT-1430/68.]

12.32 hrs.

**STATUTORY RESOLUTION RE: PROCLAMATION UNDER ARTICLE 356 IN RELATION TO BIHAR**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):  
Sir, On behalf of Shri Y. B. Chavan, I beg to move:

"That this House approves the Proclamation issued by the President on the 29th June, 1968, under

article 356 of the Constitution in relation to the State of Bihar."

As far as this matter is concerned, a lot has been said and I do not think I am called upon to make a long speech as far as the merits of this matter go. It is common knowledge that after the general election the State of Bihar had three Ministries and four Chief Ministers and there was wide-scale defection from many parties and because of so much instability, the last Chief Minister of Bihar was pleased to recommend to the Governor that he should dissolve the Assembly and hold mid-term poll. In pursuance of this recommendation, the Assembly of Bihar was dissolved and mid-term elections have to be held there. We have written to the Election Commission to consult the major political parties and in consultation with them to fix a suitable date for holding the mid-term poll as early as feasible in the State of Bihar, and we hope that the elections will be held soon and they will be held in a peaceful and non-violent atmosphere. So the people have full freedom to express their preference as to what kind of rule they want for a few years to come.

As far as matters regarding the administration under the President's rule are concerned, hon. Members know that this hon. House along with the Members of the Upper House will function as the legislature of the State of Bihar until a new legislature is constituted there.

12.24 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I hope Members will bring to our notice from time to time such matters as are essential for us to look into so that the people of Bihar do not feel in this intermediate period of intervening period that they lack the popular rule.

SHRI RANGA (Srikakulam): We had the experience of your guardianship